

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of PPAs dated 25.7.2013.

Petition No. 140/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs against Respondent PTC India Ltd. in terms of PPAs dated 25.7.2013.

Petitioner : TRN Energy Private Limited

Respondents : PTC India Limited and 6 others

Date of Hearing : **6.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Amit Kapoor, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Ms. Sonakshi, Advocate, TRNEPL
Shri Aditya Dubey, Advocate, TRNEPL
Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Nived Veerapanini, Advocate, UPPCL
Shri Karan Arora, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC

Record of Proceedings

At the outset, learned proxy counsel for the Respondent UPPCL submitted that the Respondent is advancing no further arguments in the matters.

2. The learned counsel for the Petitioner, while pointing out that the detailed oral arguments by the parties were made before the Bench, also comprising Member (ISJ), however, submitted that the Petitioner has no objection if this Bench reserves the orders in these petitions. This was also agreed to by the learned counsels appearing for the Respondent PTC and the Respondent UPPCL. It was pointed out that Member Sri Jha would be demitting its office shortly.

3. The learned counsels for the Petitioner and the Respondents, however, prayed that the parties may be granted some time to file their additional affidavit/submissions, in these matters.

4. At the request of the learned counsels, the Commission permitted the parties to file their additional affidavit/ written submissions, if any, after serving copies to the other,



on or before \$, .202(. Accordingly, the Commission, based on the consent of the parties, reserved its order in the petitions.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

